

**GOVERNMENT OF INDIA
PRIME MINISTER
LOK SABHA**

UNSTARRED QUESTION NO:1411
ANSWERED ON:14.08.2013
RESERVATION POLICY IN NINTH SCHEDULE
Sainuji Shri Kowase Marotrao

Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Government has taken or proposes to take any steps to formulate an appropriate action plan to include a law in the Ninth Schedule of the constitution and make provisions for punitive action against officials responsible for not implementing the reservation policy of the Government for SCs/STs and OBCs;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a): No, Madam.

(b): Does not arise, in view of the reply given to part (a) of this question.

(c): The policy of reservation for the Scheduled Castes, Scheduled Tribes and Other Backward Classes in posts and services of the Central Government's Ministries/Departments and its Attached and Subordinate Offices, Autonomous Organisations, Statutory Bodies and Public Sector Undertakings is being effectively administered through executive instructions. Any deliberate non-compliance of reservation policy of the Government by a Government employee makes him liable for disciplinary action.